

Farakka Barrage are completely at variance to what he is reported to have said outside, and this has led to a controversy—to ask the Minister to make a statement on his own as to whether the supply of water, upto 40,000 cusecs of water, to Calcutta port is going to be ensured or not.

SHRI JYOTIRMOY BOSU : This is causing serious anxiety in the minds of the people of West Bengal.

MR. SPEAKER : It will be conveyed to him. He is not here today. Otherwise, I could ask him.

SHRI SAMAR GUHA (Contal) : The issue is agitating the minds of the people of West Bengal. It is going to seriously affect the Calcutta port. Sir, what is your suggestion? What do you propose to do? We are going away after two days.

MR. SPEAKER : I will inform him to come out with some statement.

SHRI S. M. BANERJEE (Kanpur) : Sir, the Minister of Home Affairs should make a statement about a news item which appeared in *Parlo* that a Harijan woman was raped . . .

MR. SPEAKER : I have no notice of it.

SHRI S. M. BANERJEE : I wrote to you about it.

MR. SPEAKER : I have not got it. Let me see it first. Then, I will look into it

SHRI S. M. BANERJEE : On Friday last, I read the news and I sent you a letter on Friday itself.

MR. SPEAKER : Let me see it first. I did not ask you to get up today. No please. Papers to be laid.

12.00 hrs.

PAPERS LAID ON THE TABLE

PAPERS UNDER COMPANIES ACT, 1956

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAJ BAHADUR) :**
I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (i) (a) Review by the Government on the working of the Mogul Line Limited, Bombay, for the year ended 31st December, 1970.
 - (b) Annual Report of the Mogul Line Limited, Bombay, for the year ended the 31st December, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-3071/72.*]
 - (ii) (a) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta for the year 1970-71.
 - (b) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor

[Shri Raj Bahadur]

General thereon [Placed
in Library See No LT—
3072/72]

- (2) A copy of the Annual Accounts (Hindi and English versions) of the Commissioners for the Port of Calcutta, for the year 1969-70 and the Audit Report thereon [Placed in Library See No LT—3073/72]

STATEMENT CORRECTING ANSWER TO
UNSTARRED QUESTION

THE MINISTER OF STATE IN THE
MINISTRY OF WORKS AND
HOUSING (SHRI I K GUJRAL).
I beg to lay on the Table a statement
correcting the reply given on the 1st May,
1972 to Unstarred Question No 4447 by
Shri Shashi Bhushan regarding ex Mem-
bers of Parliament in possession of Govern-
ment accommodation and giving reasons
for the delay in correcting the reply

STATEMENT

In reply to 'Unstarred Question' No 4447 answered on the 1st May, 1972 in the Appendix 'A', the following was stated against Sl No 10

Name	Particulars of accommodation	Amount due up to 31.3 72
10 Dr Salig Ram	120 North Avenue Servant Quarter No 123, North Avenue Garage 101, — do —	Rs 191 07

The correct position in respect of Sl No. 10, will be as under

Name	Particulars of accommodation	Amount due up to 31 3 72
10 Dr Salig Ram	Servant Qr. 123, North Avenue Garage No 101 North Avenue	Rs 191 07

The mistake could not be corrected within seven days as it was detected late

The inconvenience caused to the House is regretted

NOTIFICATIONS UNDER ESSENTIAL
COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE
(SHRI ANNASAHEB P SHINDE)
I beg to lay on the Table a copy each of the
following Notifications (Hindi and English
versions) under sub section (6) of section 3
of the Essential Commodities Act, 1955 —

- (1) The Fertilizer (Control) First
Amendment Order, 1972, published
in Notification No G S R 215
(E) in Gazette of India dated the
30th March, 1972

- (2) The Fertilizer (Control) Second
Amendment Order, 1972, published
in Notification No G S R 240
(E) in Gazette of India dated the
6th April, 1972

[Placed in Library See No LT—3075/
72]

DELHI, MEBRUT AND BULANDSHAHR MILK
AND MILK PRODUCTS CONTROL
ORDER, 1972

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (PROF
SHER SINGH) I beg to lay on the